

council headquarters, which concluded on November 26 last.”

[THE VICE-CHAIRMAN (SHRI ADHIK SHIRODKAR) In The Chair]

Sir, The Naga political leaders, prior to their decision, called a meeting of the Naga leaders on 21st November, 1999 and decided to participate in the coming Assembly election. They constituted a committee also to look into the interests of the Naga people. They also made an appeal not to disturb the election process. But now the people have realised that they are collecting fines from them to give it to the NSCN-IM and because of that, there is an apprehension among the Naga voters. I would like to draw the attention of the Government of India especially the Home Ministry, towards the gravity and the seriousness of the situation -- created by the NSCN-IM in Manipur -- so as to enable the voters to cast their votes without apprehensions, for the coming Manipur Assembly elections. Thanking You.

**RE: TAKING UP OF CERTAIN BILLS FOR CONSIDERATION
AND PASSING**

SHRI H. HANUMANTHAPPA (Karnataka) : A supplementary list of business has been circulated today for the consideration and passing of the Special Protection Group (Amendment) Bill, 1999 and the Central Industrial Security Force (Amendment and Validation) Bill, 1999. Both these Bills have been introduced just now, and immediately after that, a supplementary list is coming. I remember, honourable Home Minister, Shri Advani, who was a Member of this House earlier, had raised the same objection that Members require time to go through Bills after their introduction in the House. Secondly, the Business Advisory Committee that met yesterday had decided the business for the coming week - usually, the Business Advisory Committee decides the business for the next week; from Monday to Friday. The Committee decided that the Special Protection Group Bill and the Central Industrial Security Force Bill would be taken up next week. But, immediately after the introduction, these Bills have come up for consideration. We want to know : why is there a hurry? Why should the rule be waived? The House can permit it, if there is an urgent necessity of waiving the rule. There is an Ordinance on that and still there

RAJYA SABHA [3 December, 1999]

is time it is not going to lapse. Then, why is there a hurry in deviating from the rule? We are unable to understand this. We cannot accept this procedure.

SHRI EDUARDO FALEIRO (Goa) : Mr. Vice-Chairman, Sir, I have no objection to the Bills being considered because I really do not know much about these Bills and I do not think they are very, very controversial. But on a point of procedure, I fully support my colleague. Now, I am raising it, under rule 95. Rule 95 says "A Member, who wants to give an amendment to the Bill has to give it one day before the consideration". Suppose, I wanted to give -- I do not want to give, in this case -- notice of an amendment to these Bills, how can I do it? All I am pleading with the Chair is that the kind of leniency that is shown to the Government -- there are lakhs of officers to help the Home Minister, but there is nobody to help a Private Member like me -- should be shown to me also. If I delay in giving my amendments, with a 24 hours notice, my amendments are not taken up. I have had such experience. I am pleading for the same kind of leniency. This is a general pleading. The same kind of leniency that is shown to the Government, which is assisted by such a large army of efficient machinery, may be shown to the humble Private Members also.

THE VICE-CHAIRMAN (SHRI ADHIK SHIRODKAR) : May I request the honourable Minister of Parliamentary Affairs to quickly respond to this?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF INFORMATION TECHNOLOGY (SHRI PRAMOD MAHAJAN) : Mr. Vice-Chairman, Sir, unfortunately, the Leader of the Opposition, Dr. Manmohan Singh, is not here. There seems to be a little communication gap. Yesterday, in the Business Advisory Committee, while deciding today's agenda, this subject came up for discussion, and the Business Advisory Committee, under the chairmanship of the hon. Chairman, decided that today before the Private Members' Business is taken up, we will pass these two Bills, and the rule will be waived that these Bills will be introduced, considered and passed at the same time. It was an unanimous decision of the Business Advisory Committee. That is why we came before the House with the permission of the Chairman, for waiving the rule so that we can consider and pass the Bills. Normally,

we should not, and we will not, do the introduction and passing of the Bills at the same time, the same day. We have to give notice. I agree with what both the honourable Members are saying. But in the Business Advisory Committee, it was decided that these two Bills would be passed, as today's Government Business, and it was the unanimous decision. So, I request both the Members to agree with the decision of the Business Advisory Committee.

SHRI H. HANUMANTHAPPA: Even if it has been decided by the Business Advisory Committee, we want to know the urgency.

THE VICE-CHAIRMAN (SHRI ADHIK SHIRODKAR): Once it has been decided .

SHRI H. HANUMANTHAPPA: I am sorry. There should be sufficient reasons to relax the rules. It is not that the Government can come suddenly and that we should pass it immediately.

Mr. Vice-Chairman, I bow to the decision of the Business Advisory Committee, and I accept it. But why is there the hurry? Why should we relax the Rules? Where is the urgency? The House wants to know if there is the urgency for relaxation of the Rules.

THE VICE-CHAIRMAN (SHRI ADHIK SHIRODKAR): You have spoken about it. Your point has been taken. But, if the Business Advisory Committee has, for reasons, decided about it yesterday, let us not go into its post mortem.

SHRI H. HANUMANTHAPPA: No, no. I have not made my point.

I am sorry, Mr. Vice-Chairman, you are in a hurry. Please allow us to put on record this point on the procedure. What is the hurry?

SHRI PRAMOD MAHAJAN: Sir, you have already put it on record.

SHRI H. HANUMANTHAPPA: We have learnt all these things from you and Advaniji, and I am sitting in your seat.

SHRI PRAMOD MAHAJAN: I agree.

SHRI H. HANUMANTHAPPA: Actually, when we were there, we

RAJYA SABHA [3 December, 1999]

had withdrawn a Bill at the instance of Advaniji. I am not going to oppose the decision of the Business Advisory Committee. But the House should be convinced about its urgency in circulating the Supplementary Business and in taking up the Bill immediately. That is what I want to know. The House should know this. ... (*Interruptions*)

SHRI EDUARDO FALEIRO: Sir, the meeting of the Business Advisory Committee took place yesterday at 4-00 P.M. This morning, at 8-30 A.M. I received the List of Business. What was the difficulty in including its consideration in the List of Business that I got at 8-30 a.m. in the morning?

SHRI PRAMOD MAHAJAN: Sir, I cannot include consideration of a Bill which has not been introduced. The Bill has to be introduced. So, the basic agenda will say, "Introduction of the Bill." The supplementary agenda will say, "Consideration," only. I cannot include this in the agenda at the same point of time.

THE VICE-CHAIRMAN (SHRI ADHIK SHIRODKAR): It would be pre-empting it.

*श्री सिकन्दर बख्त (मध्य प्रदेश): सदर साहब, बेसिक प्रोब्लम यह मालूम होता है । ऐसा है कि जो नार्मल बिजनेस हो रहा है उसके बाद कुछ वक्त बचता है लंच होने से पहले पहले तो उसमें बिजनेस एडवाइजरी कमेटी का जो भी फैसला हुआ जो कि अनफारचुनेट है मेरी राय में, नहीं होना चाहिये था वह हो गया है । बहरहाल, मैं अब यह कहता हूँ कि इस वक्त आपके पास गालिबन पांच स्पेशल मेंशन हैं, अच्छा खासा वक्त निकल गया है, पांचों स्पेशल मेंशन ले लिए जाएं । 10-15 मिनट रहते हों तो हाऊस को एडजर्न कर दिया जाए ।

It will be very improper to take up these Bills at this juncture.

*Translation of the speech in Persian Script is available in the Hindi Version of the Debate.